

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4231
ANSWERED ON:19.08.2010
NATIONAL LITIGATION POLICY
Bajirao Shri Patil Padamsinha

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has announced a new National Litigation Policy (NLP) which proposes to link costs with dismissal of Public Interest Litigations (PILs);
- (b) if so, the details thereof;
- (c) whether this costs formula is going to apply in all PILs irrespective of their different characters to be filed in High Courts and Supreme Court; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

- (a)&(b) The National Litigation Policy, launched by this Ministry on 23.06.2010 envisages that Public Interest Litigations challenging public contracts must be seriously defended and if interim orders are passed stopping such projects then appropriate conditions must be insisted upon for the Petitioners to pay compensation if the PIL is ultimately rejected.
- (c) &(d) The National Litigation Policy also envisages that the Public Interest Litigations which are filed for collateral reasons including publicity and at the instance of third parties must be exposed as being not bonafide.